

Satara

In the High Court of Judicature, Bombay.

Tues day, the 16th day of August 1864.

SPECIAL APPEAL No. 376 of 1864.

Karoji bin Buhirji Patil
Ghate of the Satara District

Appellant,

(Original Plaintiff)

versus

Rama bin Sudashiv Patil
Ghate of the Satara District

Respondent,

(Original Defendant)

Rs. 9-4-11

The claim in the Original Suit was to recover possession of some govt land on an agreement.

In Appeal No. 291 of 1853 the Judge of the District of Cuttara at Cuttara confirmed the Decree of the Dy of Wai who had thrown out the claim.

A Special Appeal was preferred in the High Court on the grounds that (1) the decision of the District Judge is contrary to law in that he has erroneously excluded from consideration the depositions of appellants witnesses, because the witnesses could

could not write and that (2) the District
Judge has erroneously taken exception to ap-
pellant's claim for the land in question be-
cause it was not entered in his name

The Court confirm
the decree of the District
Judge with costs on the
Special Appellant.

Wm. Fisher
Att. Gen.

MEMORANDUM OF COSTS incurred in Special Appeal No. 376.

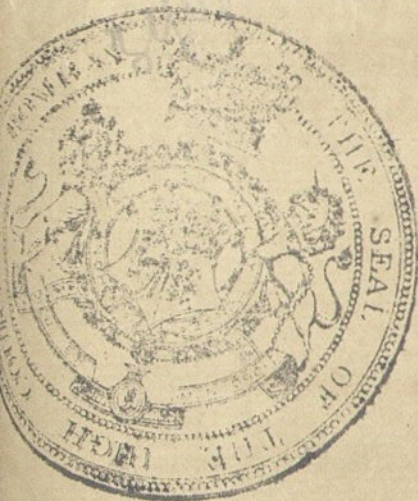
of 1864, against the decision of the Judge of the District of Satara - and disposed of on the 16th Aug 1864 by Confirming the same with Costs.

BY THE APPELLANT—

In the District.			
In the Moonseiff's Court (including v. fee)	3. 125	✓	
In the Judge's Court	2 12 10	✓	6 92 ✓
In this Court.			
Stamp for Memorandum of Special Appeal	1 " "	✓	
Stamps for copies of Decree and Judgment	2 " "	✓	
Stamp for Vukeelutnama	2 " "	✓	
Batta for Process and Postage	1 8 "	✓	
Sectioner's Fee	1 5 6	✓	
Vukeel's Fee	" 4 5	✓	8 1 11 ✓
Rupees....			14. 11 2. ✓

BY THE RESPONDENT.

In the District.			
In the Moonseiff's Court	1 4 5	✓	
In the Judge's Court	1 4 5	✓	
In this Court.			
Stamp for Vukeelutnama	" " "		
Vukeel's Fee	" " "		
Rupees....			2 8 10 ✓



C. J. J. J.
Sealer

C. J. J. J.
acting Registrar

The 16th August 1864.